

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 34 OF 2017**  
**IN**  
**DFR NO. 171 OF 2017**

**Dated: 17<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Vodafone India Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Ms. Shally Bhasin  
Mr. Rajeev Kumar**

**ORDER**

**IA NO. 34 OF 2017**  
**(Appl. for urgent listing)**

We have heard learned counsel for the Applicant/Appellant.

Registry is directed to list the matter on **23.01.2017**, if it is in order.

Application is disposed of.

**(I. J. Kapoor)**  
**Technical Member**

*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**